GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 3811 TO BE ANSWERED ON 16TH JULY, 2019

CORRUPTION AND LEAKAGE IN PDS

†3811. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले , खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has received any information regarding any loss due to corruption and leakage in the Public Distribution System (PDS) during the last three years and if so, the details thereof;
- (b) whether the Government has formulated any action plan to strengthen and streamline PDS to stop leakage, theft, etc. if so, the details thereof along with the present status and success achieved in this regard, State/UT-wise:
- (c) whether the Government proposes to link PDS with AADHAAR, if so, the details and the objectives thereof along with the likely benefits therefrom; and
- (d) whether the Government proposes to provide the facility of PDS to all the people, if so, the details thereof and the reaction of the States thereto?

ANSWER

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO)

(a) to (d): Public Distribution System (PDS) is operated under the joint responsibility of the Central and State/UT Governments. Central Govt. is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the FCI. The operational responsibilities for allocation and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries/families, issuance of ration cards to them and supervision and monitoring of functioning of Fair Price Shops (FPSs) rest with the concerned State/UT Government. Instructions have been issued to State/UTs and Food Corporation of India (FCI) to ensure supply of good quality foodgrains under PDS. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, they are sent to State/UT Governments concerned for inquiry and appropriate action. A statement indicating State-wise number of complaints on TPDS received in the department from 2016 to 2018 is at Annexure.

An offence committed in violation of the provisions of TPDS (C) Order, 2015 is liable for penal action under the Essential Commodities Act, 1955. Thus, the Order empower State/UT Governments to take punitive action in case of contravention of relevant provisions of these Orders.

Streamlining and upgradation of Targeted Public Distribution System [TPDS] is a continuous process. Department of Food & Public Distribution is implementing a Scheme on 'End-to-End Computerisation of TPDS Operations' on cost sharing basis with the States/UTs. The Scheme consists of activities namely, digitization of ration cards/beneficiary and other databases, computerisation of supply-chain management, setting up of transparency portals and grievance redressal mechanisms and installation of ePoS devices at Fair Price Shops.

As per provisions of the notification issued vide SO No. 371[E] dated 8/2/17 [as amended from time to time], by the Department of Food & Public Distribution, Government of India, all the eligible beneficiaries entitled to receive subsidised foodgrains or Cash Transfer of Food Subsidy under National Food Security Act [NFSA] 2013 who do not possess Aadhaar number or, are not yet enrolled for Aadhaar, but are desirous of availing subsidised food grains or Cash Transfer of Food Subsidies under NFSA, are required to make application for Aadhaar enrolment by 30/09/2019. The notification provides that till the Aadhaar is assigned to beneficiaries/households, benefit of subsidized food grains or Cash Transfer for Food grains under NFSA shall be given to such beneficiaries/households subject to the production of Ration Card, and either Aadhaar Enrolment ID Slip, or copy of his/her request made to State Government for Aadhaar Enrolment along with any of the 8 documents listed in the said notification (i.e. Voter ID Card, PAN Card, Passport, Driving License, Certificate of Identity with photo issued by Gazetted Officer/Tehsildar on official letter head, Address card having Name and Photo issued by Department of Posts, Kisan Photo Passbook and any other document as specified by State/UT Governments). Seeding of Aadhaar number with ration cards and biometric authentication helps in tackling leakages and diversion.

The National Food Security Act (NFSA) covers 75% of population in the rural areas and 50% in the urban areas and thereby covering 2/3rd population in the entire country.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE UNSTARRED QUESTION NO.3811 DUE FOR ANSWERED ON 16.07.2019 IN THE LOK SABHA.

STATEMENT: COMPLAINTS ON TPDS RECEIVED IN THE DEPARTMENT FROM INDIVIDUALS, ORGANISATIONS & THROUGH MEDIA REPORTS ETC FROM 2016 TO 2018

S. No.	State/UT	2016	2017	2018
1	Andhra Pradesh	5	10	6
2	Arunachal Pradesh	-	-	1
3	Assam	32	17	7
4	Bihar	81	169	135
5	Chhattisgarh	9	9	9
6	Delhi	91	98	76
7	Goa	1	2	-
8	Gujarat	12	9	8
9	Haryana	34	47	35
10	Himachal Pradesh	5	6	1
11	J&K	3	4	5
12	Jharkhand	29	35	33
13	Karnataka	22	28	15
14	Kerala	22	13	11
15	Madhya Pradesh	24	21	24
16	Maharashtra	62	77	34
17	Manipur	4	2	2
18	Meghalaya	9	-	
19	Mizoram	-	2	-
20	Nagaland	2	2	-
21	Orissa	43	22	16
22	Punjab	7	5	22
23	Rajasthan	59	82	38
24	Sikkim	-	-	-
25	Tamil Nadu	33	31	27
26	Telangana	1	4	3
27	Tripura	1	1	
28	Uttarakhand	21	22	15
29	Uttar Pradesh	461	445	369
30	West Bengal	29	49	43
31	A&N Island	1	-	1
32	Chandigarh	2	-	2
33	D& N Haveli	1	-	-
34	Daman & Diu	-	-	-
35	Lakshadweep	-	-	1
36	Puducherry	-	1	2
	TOTAL	1106	1213	941
